

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.2507
TO BE ANSWERED ON 01.08.2018**

LICENCE TO PRIVATE COMPANIES

†2507. SHRI SARFARAZ ALAM:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways conducts inquiry at regular intervals after according licence to private companies for the construction of 'Yatri-Niwas' and budget hotels on the completion of tender process;**
- (b) if so, the details thereof and the time-limit fixed to float tender for giving licences;**
- (c) whether the Railways has designed model-contracts regarding the conditions of revenue-sharing of room charges accountability for issuing licence and conditions for cancellation thereof; and**
- (d) if so, the details thereof?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) to (d): Presently, there is no plan to set up Yatri Niwas at Railway stations. However, provision is available for Budget Hotels to come up as part of Multi Functional Complexes (MFCs), through private sector participation, subject to their commercial viability for

which tenders are awarded through competitive bidding. Model Development Agreement for development of MFCs stipulates modalities for leasing of Railway land and also conditions leading to termination of lease. Further, inquiries and inspections are done as per the provisions of the contract after completion of the tender process for built / under construction premises as and when warranted.
